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**IN THE COURT OF SURINDER KUMAR SHARMA
ADDITIONAL SESSIONS JUDGE -05, EAST DISTRICT
KARKARDOOMA COURTS, DELHI.**

FIR No. 195/2020
U/s 392/397/34 IPC
PS: Kalyan Puri
State Vs. Lalit @ Sunny

24.06.2020

Pursuant to Order No. 3919-39/D&SJ/(East)/KKD/Delhi dated 15.06.2020 of the Ld. District & Sessions Judge (East) this application has been put up before the undersigned.

Present:- Sh. R.B.Singh, Ld. Counsel for applicant/ accused in person.
Sh. Gaurav Pandey, Ld. Addl. PP for State through Video Conferencing on Cisco Webex.
Report from the Jail received.
Arguments heard.
Put up at 2.00 p.m. for order.


(SURINDER KUMAR SHARMA)
Additional Sessions Judge -05
Karkardooma Courts (East District)
Delhi/24.06.2020

24.06.2020

Taken up again for order

Present None.

Order

1. This order shall dispose off the application u/s 439 Cr.P.C. filed on behalf of the applicant/ accused Lalit @ Sunny for grant of regular bail or in the alternative interim bail.
2. I have already heard the Ld. Counsel for the applicant/

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FIR No. 195/2020
U/s 392/397/34 IPC
PS: Kalyan Puri
State Vs. Lalit @ Sunny

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accused and the Ld. Addl. PP for State. I have perused the reply and the conduct report received from the Jail.


3. It was submitted by the Ld. Counsel for the applicant/accused that the applicant/accused is innocent, has been falsely implicated in this case, he has nothing to do with the commission of the offence as alleged and he is in JC since 19.04.2020. It was also argued that the applicant/accused is not a previous convict and he is no more required to be kept in JC for any purpose.

4. It was submitted by the Ld. Addl. PP for the State that the allegations against the applicant/accused are serious in nature. It was submitted that the trial is yet to start. The applicant/accused does not deserve bail.

5. The case against the applicant/accused is that he along with co-accused have robbed the complainant of Rs. 6,000/- cash, one mobile phone and ATM card of UCO Bank at the point of knife. The allegations are serious. In my opinion, no ground is made out for granting bail to the applicant/accused at this stage. The application is rejected.

The application stands disposed off, accordingly.

Copy of this order be sent to counsel for the applicant/accused through e-mail.


(SURINDER KUMAR SHARMA)
Additional Sessions Judge -05
Karkardooma Courts (East District)
Delhi/24.06.2020

2

**IN THE COURT OF SURINDER KUMAR SHARMA
ADDITIONAL SESSIONS JUDGE -05, EAST DISTRICT
KARKARDOOMA COURTS, DELHI.**

FIR No. 383/2019

U/s 186/353/307/34 IPC & 25/27 Arms Act

PS: Pandav Nagar

State Vs. Wasim Akram @ Lambu

24.06.2020

Pursuant to Order No. 3919-39/D&SJ/(East)/KKD/Delhi dated 15.06.2020 of the Ld. District & Sessions Judge (East) this application has been put up before the undersigned.

Present:- Sh. Iliyas Mohd., Ld. Counsel for applicant/ accused through Video Conferencing on Cisco Webex.

Sh. Gaurav Pandey, Ld. Addl. PP for State through Video Conferencing on Cisco Webex.

Arguments heard.

Put up at 1.00 p.m. for order.


(SURINDER KUMAR SHARMA)

Additional Sessions Judge -05

Karkardooma Courts (East District)

Delhi/24.06.2020

24.06.2020

Taken up again for order

Present None.

Order

1. This order shall dispose off the application u/s 439 Cr.P.C. filed on behalf of the applicant/ accused Wasim Akram @ Lambu for grant of interim bail for two months.

2. I have heard the Ld. Counsel for the applicant/ accused and the Ld. Addl. PP for the State.

3. It was submitted by the Ld. Counsel for the applicant/ accused that the applicant/ accused is innocent, has been falsely implicated in this case and in JC since 01.11.2019. It was also submitted that investigation is complete. The co- accused Sheikh



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FIR No. 383/2019
U/s 186/353/307/34 IPC & 25/27 Arms Act
PS: Pandav Nagar
State Vs. Wasim Akram @ Lambu

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Anwar @ Annu has been granted interim bail for two months. Nothing was recovered from possession of the applicant/ accused and recovery, if any, is planted. The applicant/ accused has been granted bail in other cases. It was submitted that applicant/ accused is the sole bread earner of his family and he has to take care of his real aunt (*Bua*) who is suffering from various ailments. It was submitted that the situation on account of Covid-19 be also considered and the applicant/ accused be granted bail.

4. It was submitted by the Ld. Addl. PP for the State that applicant/ accused does not deserve bail as he is involved in a heinous crime. Apart from this case he is also involved in other cases. It was also submitted that so far as the ailing aunt of the applicant/ accused is concerned, co- accused Sheikh Anwar @ Annu was granted bail in order to take care of the ailing aunt (*Bua*) of the applicant/ accused who also happens to be aunt (*Bua*) of applicant/accused.

5. The applicant/ accused is involved in this case u/s 186/353/307/34 IPC. The allegations against him are serious. He is also stated to be involved in other cases. Co-accused Sheikh Anwar @ Annu has already been granted interim bail to take care of the ailing aunt of the applicant/ accused. Therefore, under these circumstances, I do not see any justification to grant interim bail to the applicant/ accused. The application is dismissed.

The application stands disposed off accordingly.

Copy of this order be sent to the counsel for the applicant/ accused through e-mail.



(SURINDER KUMAR SHARMA)
Additional Sessions Judge -05
Karkardooma Courts (East District)
Delhi/24.06.2020

3

**IN THE COURT OF SURINDER KUMAR SHARMA
ADDITIONAL SESSIONS JUDGE -05, EAST DISTRICT
KARKARDOOMA COURTS, DELHI.**

FIR No. Not Known
U/s Not Known
PS: CAW Cell
State Vs. Kulbhushan

24.06.2020

Pursuant to Order No. 3919-39/D&SJ/(East)/KKD/Delhi dated 15.06.2020 of the Ld. District & Sessions Judge (East) this application has been put up before the undersigned.

Present:- Sh. Ram Kumar, Ld. Counsel for applicant/ accused through Video Conferencing on Cisco Webex.
Sh. Gaurav Pandey, Ld. Addl. PP for State through Video Conferencing on Cisco Webex.
Arguments heard partly.
The Ld. Addl. PP seeks adjournment as he has not received reply from the IO.

Put up on 26.06.2020 for arguments. Till then the applicant/ accused shall not be arrested subject to his joining the investigation as and when required.

Copy of this order be sent to the counsel for the applicant/ accused through e-mail.



(SURINDER KUMAR SHARMA)
Additional Sessions Judge -05
Karkardooma Courts (East District)
Delhi/24.06.2020

4

**IN THE COURT OF SURINDER KUMAR SHARMA
ADDITIONAL SESSIONS JUDGE -05, EAST DISTRICT
KARKARDOOMA COURTS, DELHI.**

FIR No. Not Known
U/s Not Known
PS: CAW Cell
State Vs. Saroj Singh

24.06.2020

Pursuant to Order No. 3919-39/D&SJ/(East)/KKD/Delhi dated 15.06.2020 of the Ld. District & Sessions Judge (East) this application has been put up before the undersigned.

Present:- Sh. Ram Kumar, Ld. Counsel for applicant/ accused through Video Conferencing on Cisco Webex.

Sh. Gaurav Pandey, Ld. Addl. PP for State through Video Conferencing on Cisco Webex.

Arguments heard partly.

The Ld. Addl. PP seeks adjournment as he has not received reply from the IO.

Put up on 26.06.2020 for arguments. Till then the applicant/ accused shall not be arrested subject to ^{his} joining the investigation as and when required.

Copy of this order be sent to the counsel for the applicant/ accused through e-mail.



(SURINDER KUMAR SHARMA)
Additional Sessions Judge -05
Karkardooma Courts (East District)
Delhi/24.06.2020

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**IN THE COURT OF SURINDER KUMAR SHARMA
ADDITIONAL SESSIONS JUDGE -05, EAST DISTRICT
KARKARDOOMA COURTS, DELHI.**

FIR No. Not Known
U/s Not Known
PS: CAW Cell
State Vs. Divan Singh

24.06.2020

Pursuant to Order No. 3919-39/D&SJ/(East)/KKD/Delhi dated 15.06.2020 of the Ld. District & Sessions Judge (East) this application has been put up before the undersigned.

Present:- Sh. Ram Kumar, Ld. Counsel for applicant/ accused through Video Conferencing on Cisco Webex.


Sh. Gaurav Pandey, Ld. Addl. PP for State through Video Conferencing on Cisco Webex.

Arguments heard partly.

The Ld. Addl. PP seeks adjournment as he has not received reply from the IO.

Put up on 26.06.2020 for arguments. Till then the applicant/ accused shall not be arrested subject to his joining the investigation as and when required.

Copy of this order be sent to the counsel for the applicant/ accused through e-mail.


(SURINDER KUMAR SHARMA)
Additional Sessions Judge -05
Karkardooma Courts (East District)
Delhi/24.06.2020


A

**IN THE COURT OF SURINDER KUMAR SHARMA
ADDITIONAL SESSIONS JUDGE -05, EAST DISTRICT
KARKARDOOMA COURTS, DELHI.**

FIR No.410/16
U/s 395/397/412/482/120-B IPC &
25/27 Arms Act
PS: Kalyan Puri
State Vs. Hasim & Ors.

24.06.2020

Present:- Sh. Anurag Ojha, Ld. Counsel for applicant/ accused
through Video Conferencing on Cisco Webex.
Sh. Gaurav Pandey, Ld. Addl. PP for State through
Video Conferencing on Cisco Webex.
Reply received.
Arguments heard.
Put up at 1.30 p.m. for order.


(SURINDER KUMAR SHARMA)
Additional Sessions Judge -05
Karkardooma Courts (East District)
Delhi/24.06.2020

24.06.2020

Taken up again for order

Present:- None.

1. This order shall dispose off the application u/s 439 Cr.P.C. for grant of regular bail filed on behalf of the accused Bharat @ Shubham.
2. I have already heard the counsel for the applicant/ accused and the Ld. Addl. PP for State. I have also perused the file and reply.
3. It was submitted by the Ld. Counsel for the applicant/ accused that the applicant/ accused does not have any role in the commission of the offence, as alleged by the prosecution. It was submitted that no evidence has come on record against the applicant/ accused and the applicant/ accused is no more required to be kept in JC for any purpose. It was also submitted that



A.

FIR No.410/16
U/s 395/397/412/482/120-B IPC & 25/27 Arms Act
PS: Kalyan Puri
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applicant/ accused is in JC since 23.09.2016 and no witness has deposed against him. It was submitted that the law of the land is that bail is Rule and Jail is exception. During the course of arguments it was submitted that in the alternative this application may be considered for grant of interim bail.

4. The application was opposed by the Ld. Addl. PP for the State on the ground that the allegations against the applicant/ accused are serious in nature. The applicant/ accused along with his associates had committed decoity in the day light and during decoity the applicant/ accused used a firearm. Apart from this, huge amount of looted money was recovered from the applicant/ accused. It was also submitted that apart from this case the applicant/ accused is also involved in other case vide FIR No. 374/2016 u/s 392/397/34 IPC of P.S New Ashok Nagar.

5. The applicant/ accused is facing trial for the offences punishable u/s 120 B IPC, 395 IPC r/w 120 B IPC, section 397 IPC and section 412 IPC. The decoity was committed in the day light. During the incident the applicant/ accused used firearm and caused injury to the public persons. The trial is in progress. The applicant/ accused is also stated to be involved in other case of similar nature. Therefore, under these circumstances, in my considered opinion the applicant/ accused does not deserve regular bail or interim bail, at this stage. The application is dismissed.

The application stands disposed off accordingly.

Copy of this order be sent to the counsel for the applicant/ accused through e-mail.


(SURINDER KUMAR SHARMA)
Additional Sessions Judge -05
Karkardooma Courts (East District)
Delhi/24.06.2020


B

**IN THE COURT OF SURINDER KUMAR SHARMA
ADDITIONAL SESSIONS JUDGE -05, EAST DISTRICT
KARKARDOOMA COURTS, DELHI.**

FIR No. 240/2017
U/s 302/364/120B/34 IPC
PS: Mayur Vihar
State Vs. Sandeep Kumar Sharma

24.06.2020

Present:- Sh. Roop Ram Sarwal, Ld. Counsel for applicant/
accused in person.
Report regarding the conduct of the applicant/ accused
Sandeep Kumar Sharma not received from Jail.
Be called for 25.06.2020.


(SURINDER KUMAR SHARMA)
Additional Sessions Judge -05
Karkardooma Courts (East District)
Delhi/24.06.2020

C

**IN THE COURT OF SURINDER KUMAR SHARMA
ADDITIONAL SESSIONS JUDGE -05, EAST DISTRICT
KARKARDOOMA COURTS, DELHI.**

SC No. 1528/16

FIR No. 483/15

U/s 307/302/323/120B/34 IPC

PS: Kalyan Puri

State Vs. Rahul @ Kancha

24.06.2020

File is taken up on the bail application moved on behalf of the applicant/ accused Rahul @ Kancha for grant of bail/ interim bail for 45 days.

Present:- Sh. Sudhakar Singh, Ld. Counsel for applicant/ accused through Video Conferencing on Cisco Webex.

Sh. Gaurav Pandey, Ld. Addl. PP for State through Video Conferencing on Cisco Webex.

Arguments heard.

Report be called from the Jail Superintendent regarding conduct of the applicant/ accused.

Put up on 26.06.2020.



(SURINDER KUMAR SHARMA)
Additional Sessions Judge -05
Karkardooma Courts (East District)
Delhi/24.06.2020

D

**IN THE COURT OF SURINDER KUMAR SHARMA
ADDITIONAL SESSIONS JUDGE -05, EAST DISTRICT
KARKARDOOMA COURTS, DELHI.**

FIR No. 22/2019

U/s 302/307/201/34 IPC

PS: Kalyan Puri

State Vs. Shubham Pandey & Ors.

24.06.2020

File taken up today on the application of accused Shubham Pandey @ Bambam for his transfer from Jail No. 13 to Jail No. 11.

Present:- Sh. Manish Kumar Advocate for applicant/ accused in person.

Sh. Gaurav Pandey, Ld. Addl. PP for State through Video conferencing through Cisco Webex.

Arguments heard on the application. File perused.

It was submitted by Id. Counsel for the applicant/ accused that accused Shubham Pandey @ Bambam is at present lodged in Jail No. 13 where he faces hardships as the other criminals who are lodged in the said Jail demand money from him. It was submitted that cousin brother of the applicant/ accused is lodged in Jail No. 11, so the applicant/ accused Shubham Pandey @ Bambam be transferred to Jail No. 11.

The Ld. Addl. PP submitted that the transfer of the undertrial prisoners from one Jail to another is the prerogative of the Jail Authorities and the Jail Authorities should consider the same.

The application stands disposed off accordingly.

Copy of this order along with copy of this application be sent to concerned Jail Superintendent for consideration in accordance with the rules.



(SURINDER KUMAR SHARMA)

Additional Sessions Judge -05

Karkardooma Courts (East District)

Delhi/24.06.2020

Put up with
file

By (SS) 24.6.2020

(D)

IN THE COURT OF SH. SURINDER KUMAR SHARMA, ASJ
DISTT EAST, KARKARDOOMA COURTS, DELHI.

IN RE:

STATE Versus SHUBHAM PANDEY & ORS.
FIR NO. 022/2019
U/S-302/307/201/3A IPC
P.S KALYAN PURI

APPLICATION FOR SHIFTING FROM JAIL NO.13 TO JAIL
NO.11 TO ACCUSED PERSONS NAMELY SHUBHAM PANDEY @BAM
BAM.

MOST RESPECTFULLY SUBMITTED AS UNDER:

1. That the above named accused has been arrested by the police of P.S. Kalyan Puri and was sent to J.C. by the Hon'ble court.
2. That the above named accused person behind the bar since January, 2019 presently he has been shifted to jail no.13 Mandoli from Tihar.
3. That in above noted case the accused person Shubham Pandey along with his real cousin brother Aman @ Annu has been falsely implicating and facing many problems in jail.
4. That the accused person namely Shubham Pandey is in jail no-13 while his real cousin brother Aman @ Annu is in jail no-11.

Shubham Pandey

(D)

5. That in jail no-13 where Shobham Pandey has been kept facing many problems by the other accused who are a professional criminal and are staying with same jail number-13. The other accused persons used to demand money from the applicant/accused whenever parents of the accused person deposit any amount to the full fill of daily needs and other requirements which are essential to survive to any person, such as soap, breakfast, snacks, etc., if accused person does not full fill their demands they are torturing and beating in jail no-13.
6. That any accused sent to jail by the Hon'ble court in any crime only to realize the accused that he has committed a mistake which is immoral and opposed to public policy and he may try to be civilized, peace loving and law abiding citizen, on the contrary in jail all types of immoral act is done upon the accused persons,
7. That knowing the fact and legal purpose of sending jail of any accused is only he has to give a healthy environment so that he could be a civilized citizen having said that accused has been mentally harassing and torturing by the

[Handwritten signature]

(D)

other professional criminal whose profession is to crime & administration of jail is generally man.

8. That this is not only allegation made by the applicant but true like incident occurred in shelter home Kanpur, U.P. where many women has been found pregnant, if corruption is not in jail and shelter home, how such incident which is itself shameful to the entire nation happened with the women.

9. That this incident has been with the accused person last few months and whenever his parents go to meet him, all time the applicant/accused put grievances as well as complaint to the parents stated herein above.

10. That both the accused person are perusing graduation and if, he is shifted to the jail he will get high motivation which would help in studying.

PRAYER

It is, therefore, most respectfully prayed to this Hon'ble Court may kindly pass an order/direction to the superintend of jail

[Handwritten Signature]

②

Resolved, the committee do hereby recommend that the bill be passed.

Any motion to amend which the committee shall have reported shall be proper in the facts and circumstances of the case may be also passed in favor of the resolution.



Walter J. ...

Walter J. ...

March 27 19-1920

Walter J. ...

Walter J. ...
Chairman of ...